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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR BENCH: JAIPUR.

O.A. No.206/1996

Date of order: 14.8.1997

Vikas S/o Shri Thakur Das, P/o H.No.195,  
Gali No.4, Nandnagar, Bawar Distt. Ajmer  
at present employed on the post of Tiffin  
Boy in the office of Divisional Engineer  
Telegraph, Beawar Division, Beawar.

: Applicant

Versus

1. Union of India through Secretary to Ministry of Communication, Department of Telecom, Sanchar Bhawan, New Delhi.
2. Chief General Manager Telecom, Rajasthan Circle, Jaipur.
3. Divisional Engineer Telegraph, Beawar Division, Beawar.
4. The Secretary, Tiffin Room, Office of the Divisional Engineer Telegraph, Beawar Division, Beawar.

: Respondents

Mr. Shiv Kumar, counsel for the Applicant  
Mr. V.S. Gurjar, counsel for the respondents

CORAM:

HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)

HON'BLE SHRI RATAN PRakash, MEMBER (JUDICIAL)

O R D E R  
(PER HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE))

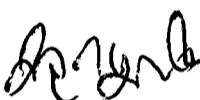
In this application under Section 19 of the Administrative Tribunals Act, 1985, Shri Vikas has prayed that the orders dated 16.2.1996 (Annex.A-1) and 20.3.1996 (Annex.A-2) passed by the respondents may be quashed and the applicant may be treated as the Central Government employee as per the decision of the Hon'ble Supreme Court, w.e.f. 1.10.1991 with all consequential benefits.

2. The applicant claims to be serving as a Tiffin Boy in the Canteen run in the office of the Divisional

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Engineer (Telegraphs), Beswar Division, Beswar. By an interim direction issued on 9.4.1996 the operation of the impugned orders was stayed and the applicant continued in service. The learned counsel for the respondents has produced before us today a copy of the order dated 21.5.1997 issued by the Sub Divisional Engineer in the Office of the General Manager Telecom District, Ajmer which shows that the services of the applicant have been regularised w.e.f. 1.10.1991 on the post of Tea Maker in the Tiffin Room in the Office of the Divisional Engineer Telegraphs, Beswar. The order further states that the applicant would be entitled to all the benefits which are available to the regular employees of the department. In view of this development, the grievance of the applicant stands redressed. The application has, therefore, become infructuous and it stands disposed of accordingly. No order as to costs.

  
(RATAN PRAKASH)  
MEMBER (J)

  
(O.P.SHARMA)  
MEMBER (A)